

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1990
ANSWERED ON:11.08.2011
SEPARATE HIGH COURT IN MANIPUR
Meinya Dr. Thokchom

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the State Government of Manipur is now going to have a separate High Court;
- (b) if so, the details thereof;
- (c) whether the delinking process of the Imphal Bench from the main Guwahati High Court has started; and
- (d) if so, the details thereof?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) and (b): The Government of Manipur have created infrastructure facilities for establishment of a separate High Court in Manipur and amendment to the North-Eastern Area (Reorganisation) Act, 1971 is required for the formal establishment and functioning of a separate High Court.

(c): No Madam.

(d): Does not arise.